

(c) whether Government of India propose to conduct an inquiry as to under what circumstances licences were issued to Tatas; and

(d) if not, the reasons therefor?

THE MINISTER OF INDUSTRY AND STEEL AND MINES (SHRI NARAYAN DATT TIWARI): (a) 23 Letters of intent and 14 industrial licences were granted during 1977 to 1981 under Industries D&R) Act, 1951 to undertakings registered under the MRTP Act and belonging to Tata group.

(b) None of the MRTP undertakings belonging to Tata group was issued any letter of intent or industrial licence during 1977 to 1981 under the Industries (D & R) Act, 1951, for manufacturing any item reserved exclusively for development in the public sector in violation of the MRTP Act.

(c) and (d). Do not arise.

Issue of licences to Birlas for setting up of Industries

1126. SHRI RAJESH KUMAR SINGH: Will the Minister of INDUSTRY be pleased to state:

(a) the number of licences/letters of intent issued to Birla Industrial House for setting up of industries during the last 5 years;

(b) the reasons for which Birla Industrial House is being favoured with licences and letters of intent for manufacturing such items as reserved for public sector in violation of MRTP Act which is likely to double the assets of Birlas;

(c) whether Government propose to conduct an inquiry as to under what circumstances licences were issued to Birlas; and

(d) if not, the reasons therefor?

THE MINISTER OF INDUSTRY AND STEEL AND MINES (SHRI NARAYAN DATT TIWARI): (a) 38 Letters of Intent and 25 Industrial licences were granted during 1977 to 1981 under Industries (D & R) Act, 1951 to under-

takings registered under the MRTP Act and belonging to Birla group.

(b) None of the MRTP undertakings belonging to Birla group was issued any letter of intent or industrial licence during 1977 to 1981 under the Industries (D & R) Act, 1951, for manufacturing any item reserved exclusively for development in the public sector in violation of the MRTP Act.

(c) and (d). Do not arise.

Attacks on Harijans

1127. SHRI A. NEELALOHITHADASAN NADAR: Will the Minister of HOME AFFAIRS be pleased to state:

(a) how many incidents of attack on the Harijans have taken place after January 1980 till date throughout the country, State-wise;

(b) the action taken by Government on them; and

(c) the steps, if any, taken by Central Government to prevent further incidents ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NIHAR RANJAN LASKAR): (a) Based on the information furnished by the State Governments/Union Territory Administrations, a statement is laid on the Table of the House.

(b) and (c). Comprehensive guidelines comprising precautionary, preventive, punitive, rehabilitative and personnel policy measures for effective dealing with crimes against Scheduled Castes have been communicated to the State Governments in Union Home Minister's D.O. letter dated 10th March 1980, and these guidelines are being vigorously pursued with the State Governments.

Moreover, in view of the socio-economic roots of many of these crimes, a thrust is being given to the economic and other development of Scheduled Castes and the recently revised 20 Point Programme includes Point 7 which is to "accelerate programmes for the development of Scheduled Castes and Tribes".